

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 724/MP/2020

Subject : Truing up application under Section 28(4) of Electricity Act 2003 read with Regulation 29 of Central Electricity Regulatory Commission (Fees and Charges of Regional Load Despatch Centre and other related matters) Regulations, 2015 for truing up of Performance Linked Incentive of SRLDC for control 2014-19.

Date of Hearing : 23.3.2023

Coram : Shri I. S. Jha, Member
Shri Arun Goyal, Member
Shri P. K. Singh, Member

Petitioner : Southern Regional Load Despatch Centre (SRLDC)

Respondents : APTRANSCO and Ors.

Parties Present : Shri Venkateshan. M, SRLDC

Record of Proceedings

The representative of the Petitioner submitted that the present petition has been filed for truing of Performance Linked Incentive (PLI) of SRLDC for the 2014-19 tariff period. It is pointed out that despite the direction of the Commission vide Record of Proceedings dated 3.9.2021, none of the Respondents have filed any reply to the petition. The representative further submitted that the Petitioner, on 24.6.2021, has filed an additional affidavit indicating the revision of recoverable amount of PLI due to the truing of its approved Fees & Charges by the Commission vide order dated 21.3.2021 in Petition No. 437/MP/2019.

2. None was present on behalf of the Respondents despite the notice.
3. Considering the submissions made by the representative of the Petitioner, the Commission reserved the matter for order.

By order of the Commission

**Sd/-
(T.D. Pant)
Joint Chief (Law)**